

ITEM NO.14

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.1454/2022

(Arising out of impugned final judgment and order dated 18-01-2018 in CRLMSBA No. 149149/2009 passed by the High Court of Judicature at Allahabad)

GAYUR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 31-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Nagendra Singh, Adv.
Dr. Sanjay Gupta, Adv.
For M/s.V. Maheshwari & Co., AOR

For Respondent(s)

Mr. Vinod Diwakar, AAG, UP
Mr. Sarvesh Singh Baghel, AOR
Mr. B.N. Dubey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

This Court issued notice in this matter on 14-2-2022.

Heard learned counsel appearing for the petitioner, learned Additional Advocate General appearing for the State of U.P. and carefully perused the material available on record, including the counter affidavit filed by the State.

Taking into consideration the fact that the petitioner is reported to have suffered incarceration for over 12 years 9 months without remission, and his Criminal Appeal which is of the year

2009, pending adjudication before the High Court, is not likely to be taken up for final disposal very soon, which fact cannot be controverted by the learned Additional Advocate General appearing for the State of U.P., we are inclined to grant bail to the petitioner.

The petitioner is, therefore, directed to be released on bail, subject to such terms and conditions which the concerned Trial Court shall deem fit and find appropriate to impose upon him.

The Special Leave Petition is disposed of in the afore-stated terms.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)